

- (4) Gratuity
- (5) Personal accident insurance/Life Insurance cover
- (6) House Rent/House facility
- (7) Medical benefits for employee and his family
- (8) Conveyance facility/car allowance
- (9) Provision of Company driver
- (10) Telephone at residence
- (11) Annual vacation allowance/ House Travel facility
- (12) Entertainment allowance
- (13) Fuel allowance
- (14) Domestic servant facility
- (15) Club membership
- (16) Air Conditioning facility at residence
- (17) Educational facility.

Note.—For the purpose of perquisites, listed above the dearness allowance and bonus have been excluded.

(c) The Government have already set up a Committee (Mathrani Committee) to evolve uniform pay scales and service conditions for the employees of the General Insurance Companies. In the light of the Committee's recommendations, the question of level of salaries and perquisites payable to various categories of employees will be taken up for consideration.

The question of equality between the income and expenditure in the case of General Insurance Companies does not arise, as, according to provisions of Section 40C of the Insurance Act, 1938, which have been made applicable to the Acquiring Companies (but not to the General Insurance Corporation of India), the expenditure has to form but a portion of the premium income.

Assessments of Cotton Mills for Income-Tax

2853. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether his Ministry has received any complaint from either a Government Department of private person about the charging of on-money by the Mills in States other than Tamil Nadu following the stay granted by the Courts to the Cotton Mills in Tamil Nadu;

(b) whether the Income-tax Department has computed the difference between the price fixed under the Cotton Yarn Control Order and the sales made freely by the Tamil Nadu Mills.

(c) whether the Department of Income-tax has been or will be instructed to assess the other Mills on the basis of the prices realised by the Tamil Nadu Mills, the difference being treated as on-money realised by these Mills from their purchasers; and

(d) if not, the reason for not doing this?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a). Yes Sir.

(b) to (d). This matter has been brought to the notice of the Government recently. It is being examined and necessary action will be taken as may be called for under the Income-tax Act.

Special variety of yarn for surgical bandages

2854. SHRI MADHU LIMAYE: Will the Minister of COMMERCE be pleased to state:

(a) whether firms which produce surgical bandages require special variety of yarn;

(b) whether this year yarn used or surgical bandages was in short supply; and

(c) what action has been taken to meet the requirements for these firms?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a). No, Sir.

(b). There was general shortage of cotton yarn of all varieties.